

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 397/MP/2026 along with IA No. 136/2026

Subject : Petition under Section 79 of The Electricity Act, 2003 and read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022, seeking cancellation of the connectivity granted to the Petitioner on the LoA route and return of the Conn-BGs without encashment.

Petitioner : GRT Jewellers (India) Private Limited (GRTJPL)

Respondent : Central Transmission Utility of India Limited (CTUIL)

Date of Hearing : **18.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Anand Ganesan, Advocate, GRTJPL
Ms. Harsha k Rao, Advocate, GRTJPL
Shri Robin Singh, Advocate, GRTJPL
Shri Adarsh Tripathi, Advocate, SJVN
Shri Ajitesh Garg, Advocate, SJVN
Shri Akshayvat Kislav, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Respondent. SJVN, submitted that SJVN has filed its reply to the Petition after being impleaded as a Respondent in the matter.

2. The representative of the Respondent, CTUIL, while apprising the status of Petitioner's connectivity, submitted that the Petitioner's connectivity has now been revoked in terms of Regulation 24.6 (1)(c) of the GNA Regulations. He further submitted that CTUIL does not wish to file a formal reply and sought liberty to file written submissions in the matter within a week.

3. Learned counsel for the Petitioner sought additional time for filing its rejoinder to the reply filed by SJVN and also to the written submissions to be filed by CTUIL. He further submitted that pursuant to the liberty granted by the Commission *vide* the

Record of Proceedings dated 16.7.2026, the Petitioner has deposited an amount equivalent to the Conn BGs with CTUIL in lieu of encashment. However, CTUIL is yet to return the original Conn BGs to the Petitioner. In response, the representative of CTUIL sought liberty to look into this aspect and take the necessary steps.

4. Considering the above, the Commission permitted CTUIL to file its written submissions in the matter within a week with a copy to the Petitioner, who may file its response, if any, within two weeks thereafter. The Petitioner was also permitted to file its rejoinder to the reply filed by the Respondent, SJVN, within two weeks. The Commission also instructed CTUIL to take suitable actions on the Petitioner's request for return of the Conn BGs, as noted above.

5. The Petition will be listed for the hearing on **8.10.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)